

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3368  
ANSWERED ON MONDAY, DECEMBER 16, 2024  
AGRAHAYANA 25, 1946 (SAKA)**

**CSR FUNDS ALLOCATED TO BACKWARD AND ASPIRATIONAL DISTRICTS OF  
MAHARASHTRA**

**QUESTION**

†3368. **Shri Sanjay Haribhau Jadhav:**

**Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar:**

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) whether the Corporate Social Responsibility (CSR) fund is granted under Schedule VII (Section 135) of the Companies Act, 2013 and whether Backward and Aspirational Districts are given priority in the allotment of said funds;**
- (b) the reaction of the Government thereto along with the criteria set up by the Government for providing CSR funds to the States, districts and localities of the country;**
- (c) the total amount of CSR funds earmarked for the development of Aspirational Districts under the Companies Act, 2013;**
- (d) the details of the amount of funds provided to all the Aspirational Districts of Maharashtra by the Government during the last five years, district and year-wise;**
- (e) the total amount of funds provided to district Dharashiv (Osmanabad) and the Parbhani Parliamentary Constituency of Maharashtra during the last five years along with the development works carried out with the said funds; and**
- (f) the present status of the works being carried out under the various schemes having a direct impact on the condition of Aspirational Districts along with the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE  
IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**[SHRI HARSH MALHOTRA]**

**(a) & (b): The legal framework for Corporate Social Responsibility (CSR) has been provided under Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. Schedule VII of the Act indicates the eligible list of activities that can be undertaken by the companies under CSR. Section 135 of the Act mandates every company having net worth of Rs. 500 crore or more, or turnover of Rs. 1000 crore or more, or net profit of Rs. 5 crore or more during the immediately preceding financial year, to spend at least two per cent of the average net profits of the company made over immediately preceding three financial years towards CSR as per the CSR Policy of the Company. Every CSR mandated company has to constitute a CSR Committee comprising three or more directors, out of which at least one director shall be an independent director. Further, Section 135(9) provides that the companies having CSR obligation below Rs. 50 lakhs are exempted from constituting a CSR Committee. Section 135 (3) & (4) of the Companies Act, 2013, empower the CSR Committee and Board of the company**

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**to take decisions regarding distribution of their Corporate Social Responsibility (CSR) funds for items listed in Schedule VII of the Act. The Committee formulates and recommends the CSR policy and the Board of the company plans, decides, executes and monitors the CSR activities of the company based on its recommendations. As CSR activity is undertaken, managed and monitored by a Corporate, the Government does not issue specific directives to the companies regarding spending in any particular geographical area or activity.**

**(c): The total CSR fund spent by the Companies to all Aspirational Districts during last five Financial Years (FYs) i.e 2018-19 to 2022-23 is at Annexure-I.**

**(d): CSR expenditure by the Companies to all Aspirational Districts of Maharashtra during last five Financial Years (FYs) i.e 2018-19 to 2022-23 is at Annexure-II.**

**(e): Development Sector-wise CSR expenditure by the Companies to the district Dharashiv (Osmanabad) and the Parbhani Parliamentary Constituency of Maharashtra during last five Financial Years (FYs) i.e 2018-19 to 2022-23 is at Annexure-III & IV respectively.**

**(f): Under the Act, there is no scheme having a direct impact on the condition of Aspirational Districts. However, Rule 8 of the Companies (CSR Policy) Rules, 2014 provides that every CSR mandated company having average CSR obligation of 10 crore rupees or more in the three immediately preceding financial years, shall undertake impact assessment, through an independent agency, of their CSR projects having outlays of one crore rupees or more, and which have been completed not less than one year before undertaking the impact study.**

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**ANNEXURE REFERRED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION NO. 3368 FOR  
16.12.2024**

<b>Total CSR Expenditure on Aspirational district for FY 2018-19 to 2022-23 (Amount in Cr.)</b>					
<b>Particulars</b>	<b>FY 2018-19</b>	<b>FY 2019-20</b>	<b>FY 2020-21</b>	<b>FY 2021-22</b>	<b>FY 2022-23</b>
<b>Total</b>	<b>282.61</b>	<b>345.39</b>	<b>651.43</b>	<b>1046.43</b>	<b>1402.89</b>

**(Data upto 31.03.2024) (Source: Corporate Data Management Cell)**

**ANNEXURE REFERRED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION NO. 3368 FOR 16.12.2024.**

<b>Aspirational district-wise CSR expenditure in Maharashtra for FY 2018-19 to 2022-23 (Amount in Cr.)</b>					
<b>Distirct</b>	<b>FY 2018-19</b>	<b>FY 2019-20</b>	<b>FY 2020-21</b>	<b>FY 2021-22</b>	<b>FY 2022-23</b>
<b>Osmanabad (Dharashiv)</b>	<b>3.75</b>	<b>2.66</b>	<b>7.37</b>	<b>12.88</b>	<b>25.17</b>
<b>Gadchiroli</b>	<b>1.98</b>	<b>1.38</b>	<b>9.32</b>	<b>18.09</b>	<b>14.55</b>
<b>Nandurbar</b>	<b>4.06</b>	<b>8.71</b>	<b>23.27</b>	<b>24.92</b>	<b>30.37</b>
<b>Washim</b>	<b>-</b>	<b>0.48</b>	<b>1.87</b>	<b>7.02</b>	<b>4.97</b>
<b>Total</b>	<b>9.78</b>	<b>13.22</b>	<b>41.83</b>	<b>62.91</b>	<b>75.07</b>

**(Data upto 31.03.2024) (Source: Corporate Data Management Cell)**

**ANNEXURE REFERRED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION NO. 3368 FOR 16.12.2024.**

<b>Development sector-wise CSR expenditure in Dharashiv (Osmanabad) from FY 2018-19 to 2022-23 (Amount in Cr.)</b>						
<b>Sr. No.</b>	<b>Development Sector</b>	<b>FY 2018-19</b>	<b>FY 2019-20</b>	<b>FY 2020-21</b>	<b>FY 2021-22</b>	<b>FY 2022-23</b>
1	Animal welfare	0.02	-	-	0.01	-
2	Art And Culture	-	0.01	-	-	-
3	Conservation of natural resources	-	-	-	-	1.52
4	Education	1.67	1.37	2.59	1.13	1.64
5	Environmental Sustainability	-	0.37	0.05	2.48	3.04
6	Gender Equality	0.04	-	0.52	-	-
7	Health Care	0.92	0.26	0.78	2.88	1.61
8	Livelihood Enhancement Projects	-	-	0.11	2.80	2.43
9	Poverty, Eradicating Hunger, Malnutrition	-	-	0.01	0.03	-
10	Rural development projects	0.02	-	1.50	2.14	14.31
11	Safe drinking water	-	0.15	0.17	-	-
12	Sanitation	-	-	0.13	-	-
13	Setting up orphanage	0.003	0.01	-	-	-
14	Special education	0.21	-	-	0.10	-
15	Training To Promote Sports	-	-	0.12	-	0.08
16	Vocational skills	0.16	-	0.44	1.32	0.00
17	Women Empowerment	0.73	0.49	0.95	-	0.54
	<b>Total</b>	<b>3.75</b>	<b>2.66</b>	<b>7.37</b>	<b>12.88</b>	<b>25.17</b>

**(Data upto 31.03.2024) (Source: Corporate Data Management Cell)**

**ANNEXURE REFERRED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION NO. 3368 FOR 16.12.2024.**

<b>Development sector-wise CSR expenditure in Parbhani parliamentary constituency for FY 2018-19 to 2022-23 (Amount in Cr.)</b>							
<b>Sr. No.</b>	<b>Development sector</b>	<b>CSR Distirct</b>	<b>FY 2018-19</b>	<b>FY 2019-20</b>	<b>FY 2020-21</b>	<b>FY 2021-22</b>	<b>FY 2022-23</b>
1	Agro forestry	Jalna	-	-	-	0.002	-
2	Animal welfare	Jalna	0.09	0	0.02	0.04	0.11
3	Animal welfare	Parbhani	-	-	-	-	0.03
4	Art And Culture	Jalna	0.09	0.01	0.37	0.11	0.09
5	Conservation of natural resources	Jalna	-	-	-	0.52	0.02
6	Conservation of natural resources	Parbhani	-	-	-	-	1.20
7	Education	Jalna	2.28	2.59	2.19	1.32	7.29
8	Education	Parbhani	0.008	0.15	0.39	0.18	0.58
9	Environmental Sustainability	Jalna	0.03	1.26	0.44	0.35	0.23
10	Gender Equality	Jalna	0.005	0	0	-	-
11	Health Care	Jalna	0.05	1.80	1.12	4.19	1.99
12	Health Care	Parbhani	-	0.004	-	0.05	0.23
13	Livelihood Enhancement Projects	Parbhani	-	-	-	-	0.70
14	Poverty, Eradicating Hunger, Malnutrition	Jalna	0.002	0.06	0.22	0.002	0.08
15	Poverty, Eradicating Hunger, Malnutrition	Parbhani	-	-	-	1.14	0.55
16	Rural development projects	Jalna	2.11	0.47	3.84	6.48	8.57
17	Rural development projects	Parbhani	-	-	-	0.01	0.13
18	Safe drinking water	Jalna	2.59	-	0.14	0.700	-
19	Sanitation	Jalna	0.11	0.004	-	-	0.97
20	Senior citizens welfare	Jalna	-	-	-	0.03	0.05
21	Setting up orphanage	Jalna	-	-	0.14	-	-
22	Slum area development	Jalna	-	0.005	0.002	-	0.02
23	Socio-economic inequalities	Jalna	0.004	0	0	0.08	0.08
24	Special education	Jalna	0.001	-	-	-	-
25	Special education	Parbhani	0.001	-	-	-	-
26	Training To Promote Sports	Jalna	0.03	-	-	-	0.01
27	Training To Promote Sports	Parbhani	-	-	-	-	0.01
28	Vocational skills	Jalna	-	0.001	0.0003	0.005	0.14
29	Women Empowerment	Jalna	-	0.0005	-	0.02	0.01
30	Women Empowerment	Parbhani	-	-	-	-	0.13
<b>Total</b>			<b>7.39</b>	<b>6.35</b>	<b>8.87</b>	<b>15.21</b>	<b>23.23</b>

**(Data upto 31.03.2024) (Source: Corporate Data Management Cell)**